

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 75/MP/2026 along with IA No. 17/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking appropriate reliefs with regard to utilisation of connectivity, compliance with conditions subsequent, acceptance of land documents, and conversion of connectivity under the relevant provisions of the GNA Regulations.

Petitioners : Hexa Climate Solutions Private Limited (HCSPL) & Ors.

Respondents : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **24.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aniket Parsoon, Advocate, HCSPL
Shri Aman Sheikh, Advocate, HCSPL
Ms. Sunanda Chowdhary, Advocate, HCSPL
Shri Sarthak Sareen, Advocate, HCSPL
Ms. Anshika Bhatnagar, Advocate, HCSPL
Shri Rohit Ahuja, HCSPL
Shri Atul Agarwal, HCSPL
Shri Sanjeev Aggarwal, HCSPL
Ms. Anisha Upadhyay, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioners and the learned counsel for Respondent, CTUIL, made their respective submissions in the IA No. 17/2026 filed by the Petitioners seeking directions against CTUIL to not to take any coercive action against the Petitioner's connectivity of 200 MW (comprising 101 MW Solar and 99 MW Wind) at Mandsaur Pooling Substation, till the disposal of the present Petition.

2. Considering their request, the Commission also permitted both sides to file their written note of arguments within three days, with a copy to the other side.

3. Subject to the above, the Commission reserved the IA for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

